



440

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० :

Ref. No: H-93980/NGT-142/C-1/2023

दिनांक :

Dated: 19/05/2023

To,

The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi-110001

Sub: Regarding submission of Affidavit of Member Secretary, UPPCB in compliance of order dated 26.04.2023 passed by Hon'ble National Green Tribunal, Principle Bench, New Delhi in O.A. No. 160/2022 Ompal V/s State of UP & Others

Sir,

Kindly refer to the subject mentioned above. In compliance of order dated 26.04.2023 passed by Hon'ble National Green Tribunal, Principle Bench, New Delhi in O.A. No. 160/2022 Om Pal V/s State of UP & Others, Please find attached herewith affidavit on behalf of U.P. Pollution Control Board for your kind perusal and further necessary action.

Enclosures : As above.

Sincerely Yours,

(Ajay Kumar Sharma)
Member Secretary

Copy to: Following for information and further necessary action.

Shri Pradeep Misra, Advocate, Supreme Court, B-235, Sector-XIX, Noida,
District-GB Nagar – 201301.

Member Secretary

टी०सी० – 12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ – 226010
दूरभाष: 2720831, 2720828, 2720691, 2720681
फैक्स : 0522.2720764
ई-मेल : info@uppcb.in
वेब साइट : www.uppcb.in

TC – 12 V, Vibhuti Khand
Gomti Nagar, Lucknow – 226010
Phone : 720831, 720828, 720691, 720681
Fax : 0522 – 720764
e – mail : info@uppcb.in
Web Site : www.uppcb.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW DELHI

ORIGINAL APPLICATION NO. 160/2022

IN THE MATTER OF:

Ompal

.....Applicant

Versus

State of UP and Ors.

.....Respondent

AFFIDAVIT ON BEHALF OF MEMBER SECRETARY, UTTAR PRADESH
POLLUTION CONTROL BOARD IN PURSUANCE TO THE ORDER DATED
26.04.2023 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Ajay Kumar Sharma aged about 56 years, Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow, U.P., do hereby solemnly affirm and state on oath as under;

1. That I, in the above noted capacity, well conversant with the facts and record of the present case, hence competent to swear this affidavit.
2. That vide its order dated 26.04.2023 this Hon'ble National Green Tribunal was pleased to pass the following direction deposed herein under;

1. *Ms. Roshan Jacob, Director, Mining and Geology, U.P. and Mr. Ajay Sharma, Member Secretary, UPPCB are directed to file their detailed response affidavits in this regard on or before 18.05.2023 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF. In their affidavits they shall also incorporate their response to the averments made by the applicant and the observations made by the Joint Committee regarding violations of environmental norms by the Project Proponent and also regarding the aspects referred to by this Tribunal in order dated 27.03.2023.*



.....

9. *In view of the facts and circumstance of the case, we also consider personal appearance of the Director, Mining and Geology, State of Uttar Pradesh and the Member Secretary, UPPCB, before this Tribunal on the date fixed to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on that date.*

....."

3. That the Hon'ble Tribunal vide its order dated 27.03.2023 directed the project proponent to desist from carrying out any further mining activity in the mining site till further orders and directed Director, Mining and Geology and Member Secretary, UPPCB to appear in person on the next dated fixed.
4. That as mentioned in the order dated 27.03.2023 passed by this Hon'ble Tribunal the State Board has given the consent to operate to the project proponent regarding the site in question for the period of 05.01.2023 to 31.12.2026. The copy of the order dated 05.01.2023 is being annexed herewith as **Annexure-1** to this affidavit.
5. That in the final List issued by CPCB on 07.03.2016 of Orange Category of Industrial Sectors the following comment regarding "Excavation of sand from the river bed" has been mentioned.

"There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication /vague category.

The details are as follows:-

Sl. No	Origin at Sl. No.	Industry Sector	Original Category	Remarks



A

1	24	Excavation of sand from the River Bed (excluding manual excavation)	o	Since such type of activities cause ecological disturbances, the instructions issued by the Government from time to time be followed. To be categorized by MoEF&CC
---	----	---	---	--

6. That pursuant to remarks made in categorization of sector, uptill now no categorization has been made by the MoEF&CC for excavation of sand from the river bed, therefore, the sand mining is not covered in any of the categorization viz. Red/Orange/Green and White.
7. That further it is stated that the State Board has issued the Show Cause notice for imposition of Environmental Compensation for total 550 defaulter days {the period of 22.10.2020 to 01.05.2021 (192 defaulter days) and for 15.11.2021 to 07.11.2022 (358 defaulter days)}. The show cause notice regarding environmental compensation for the mining during the period in which activity progressed without CTE/CTO is issued @ of Rs. 10,000/- per day i.e. Environmental Compensation of Rs. 55,00,000/- vide letter dated 25.04.2023. The copy of the letter is being annexed herewith and marked as **Annexure no-2** to this affidavit.
8. That further it is stated that the show cause letter regarding the Environmental Compensation has been received by project proponent on 09.05.2023 as per Indian Postal Track Report, but till date the project proponent has not replied to the show cause letter dated 25.04.2023.



9. That the project proponent himself closed down the mining activities. Presently no mining activity is in operation. The joint inspection report dated 19.04.2023, conducted by the joint committee of the mining officer and sub divisional magistrate, Loni is being annexed herewith as Annexure No.-3 to this affidavit.
10. That further in pursuance to the order passed by this Hon'ble Tribunal the inspection has been carried by the officials of the State Board on 18.05.2023 and during the inspection the mining found closed at site in question. A Copy of instpection report dated 18.05.2023 is being annexed herewith as Annexure No.-4 to this affidavit.

Deponent

VERIFICATION

I, the above named deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing material has been concealed there form.

VERIFIED THIS ON THE ^{NOTARY} 19th DAY OF MAY, 2023 AT ^{NOTARY} Lko.....

Deponent



Sworn & Verified
before me.
R. Arora
19/5/23
Rekha Arora
Adv. & Notary
Mtd. H.O. LUCKNOW U.P. INDIA
Regd. No. 31(79)2001



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172377/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 05/01/2023

To,

M/s

SHRI MUMTAJ ALI

8Mi,9Mi,10Mi,11Mi,12Mi,13Mi,17Mi,18,19,20Mi,21Mi,22Mi,25Mi,26
Mi,27Mi,30Mi,37Mi,38Mi,39Mi,40Mi,41Mi,53Mi,54Mi,55Mi,56Mi,57
Mi,237Mi 238 Mi, 239Mi,240 Mi, Khand 01,
Panchayara,GHAZIABAD,201102

Application Id-
18982490

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI MUMTAJ ALI located at 8Mi,9Mi,10Mi,11Mi,12Mi,13Mi,17Mi,18,19,20Mi,21Mi,22Mi,25Mi,26Mi,27Mi,30Mi,37Mi,38Mi,39Mi, 40Mi,41Mi,53Mi,54Mi,55Mi,56Mi,57Mi,237Mi,238 Mi, 239Mi,240 Mi, Khand 01, Panchayara,GHAZIABAD,201102. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI MUMTAJ ALI granted for the period from 05/01/2023 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	sand Mining (3,23,600 Cubic meter/Annum)	00	Metric Tonnes/Day
2	Area-16.183 Hectare	00	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.5 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
-------	----------------------	--------------	----------	----------------	-----------------

Emission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

In this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the

provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.

4. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
6. Unit shall comply with CAQM direction passed time to time.
7. Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP.
8. Unit shall comply with the Environmental Clearance dated 10.09.2020 issued to the PP.
9. Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.
10. The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14. The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
16. The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
17. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. The unit should be operated in such a way so that there is no adverse impact on public and environment.
19. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
20. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
21. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.
23. Unit shall ensure calibration of weighment Bridge before starting mining.
24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
26. Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within one month.
27. Unit shall comply with Environment clearance/permissions obtained for mining from competent

Authority.

28. This CTO will be the subject of Hon'ble NGT Order in OA no. 160/2021 Om Pal & Ors. Vs. State of Uttar Pradesh Anr.

29. This CTO will be the subject of decision passed in Revision no. 20(R)/2022 Mumtaj Ali Vs. Commissioner Meerut and Ors. regarding the imposition of Environmental Compensation of RS. 69,07,160/-.

PRADEEP SHARMA Digitally signed
by PRADEEP SHARMA
Date: 2023.01.05
20:41:38 +05'30'

CEO

C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2023.01.05
20:42:12 +05'30'

CEO

C-1.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure -2 **450**

Ref No- H92590 /C-1/सा0-1326/पर्या0क्षति0 का0ब0नो0/2023

Date: 25-4-23

सेवा में,

पंजीकृत

श्री मुमताज अली पुत्र स्व0 श्री फकीर मोहम्मद,
निवासी-मोहम्मदाबाद, जनपद-ज्योतिबा फूलेनगर-244235
के पक्ष में स्वीकृत उपखनिज बालू खनन पट्टा क्षेत्र जनपद गाजियाबाद
के तहसील लोनी के अन्तर्गत ग्राम पचायरा खण्ड-1 के गाटा संख्या 8मि0,
9मि0, 10मि0, 11मि0, 12मि0, 13मि0, 17मि0, 18, 19, 20मि0, 21मि0, 22मि0,
25मि0, 26मि0, 27मि0, 30मि0, 37मि0, 38मि0, 39मि0, 40मि0, 41मि0, 53मि0,
54मि0, 55मि0, 56मि0, 57मि0, 237मि0, 238मि0, 239मि0, 240मि0,
लोनी, गाजियाबाद।

विषय:-पट्टाधारक के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु कारण बताओ नोटिस प्रेषित किये जाने के सम्बन्ध में।
महोदय,

यह कि मा0 एन0जी0टी0 में योजित O.A. No. 160/2021 Om Pal & Ors. Vs State of Uttar Pradesh Anr. में पारित आदेश दिनांक 27.03.2023 के सुसंगत अंश निम्नवत् हैं:-

".....There was serious violation of the environmental laws/norms as the Project Proponent commenced and carried out mining without obtaining CTE/CTO from the UPPCB....."

उ0प्र0 प्रदूषण नियंत्रण बोर्ड से जल एवं वायु सहमति प्राप्त किये जाने से पूर्व अवधि में किये गये खनन को अवैध मानते हुये उक्त अवधि में किये गये अवैध खनन पर बाजार मूल्य/मुनाफा मूल्य के आधार पर निम्न सूचनायें प्राप्त करते हुये क्षेत्रीय अधिकारी द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है। पट्टाधारक द्वारा State Level Environment Impact Assessment Authority, Uttar Pradesh के पत्रांक 293/Parya/SEAC/3886/2018 दिनांक 10.09.2020 द्वारा 3,23,600 घनमी0/वर्ष के खनन हेतु पर्यावरणीय स्वीकृति प्राप्त किया गया है परन्तु राज्य बोर्ड से अनापत्ति प्रमाण पत्र एवं संचालनार्थ सहमति जल एवं वायु प्राप्त किये बिना ही प्रथम वर्ष दिनांक 22.10.2020 से 01.05.2021 तक 192017 घनमीटर, द्वितीय वर्ष दिनांक 15.11.2021 से 07.11.2022 तक 81980 घनमीटर (कुल 2,73,997 घनमीटर) का खनन किया गया, जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

पट्टाधारक द्वारा प्रथम वर्ष दिनांक 22.10.2020 से 01.05.2021 (192 डिफाल्टर दिवस) एवं द्वितीय वर्ष दिनांक 15.11.2021 से 07.11.2022 तक (358 डिफाल्टर दिवस) कुल 550 डिफाल्टर दिवस हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा तैयार की गयी गाईडलाईन के अनुरूप सक्षम अधिकारी से प्राप्त अनुमति के उपरान्त पट्टाधारक के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने से पूर्व निम्न कारण बताओ नोटिस जारी किया जाता है:-

"यह कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाईड लाइन के आधार पर श्री मुमताज अली पुत्र स्व0 श्री फकीर मोहम्मद, निवासी-मोहम्मदाबाद, जनपद-ज्योतिबा फूलेनगर-244235 के पक्ष में स्वीकृत उपखनिज बालू खनन पट्टा क्षेत्र जनपद गाजियाबाद के तहसील लोनी के अन्तर्गत ग्राम पचायरा खण्ड-1 के गाटा संख्या 8मि0, 9मि0, 10मि0, 11मि0, 12मि0, 13मि0, 17मि0, 18, 19, 20मि0, 21मि0, 22मि0, 25मि0, 26मि0, 27मि0, 30मि0, 37मि0, 38मि0, 39मि0, 40मि0, 41मि0, 53मि0, 54मि0, 55मि0, 56मि0, 57मि0, 237मि0, 238मि0, 239मि0, 240मि0, लोनी, गाजियाबाद के विरुद्ध प्रथम वर्ष दिनांक 22.10.2020 से 01.05.2021 (192 डिफाल्टर दिवस) एवं द्वितीय वर्ष दिनांक 15.11.2021 से 07.11.2022 तक (358 डिफाल्टर दिवस) कुल 550 डिफाल्टर दिवस हेतु रू0 10,000/- प्रतिदिन की दर से रू0 55,00,000/- (रू0 पचपन लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये"

.....2/-

टी0र0-12वीं, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com | website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com | website: www.uppcb.com

Mailed
25/04/23

उपरोक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें, अन्यथा की स्थिति में पट्टाधारक के विरुद्ध रू0 55,00,000/- (रू0 पचपन लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं पट्टाधारक का होगा।

भवदीय,


(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि:—क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।


मुख्य पर्यावरण अभियन्ता, वृत्त-1



संयुक्त जांच आख्या

आज दिनांक 19.04.2023 को जनपद गाजियाबाद के तहसील लोनी अन्तर्गत ग्राम पचायरा खण्ड-1 गाटा सं० 8मि०, 9मि०, 10मि०, 11मि०, 12मि०, 13मि०, 17मि०, 18, 19, 20मि०, 21मि०, 22मि०, 25मि०, 26मि०, 27मि०, 30मि०, 37मि०, 38मि०, 39मि०, 40मि०, 41मि०, 53मि०, 54मि०, 55मि०, 56मि०, 57मि०, 237मि०, 238मि०, 239मि०, 240मि० क्षेत्रफल 16.183 है० में बालू खनन पट्टा 05 वर्ष की अवधि के लिये श्री मुमताज अली पुत्र स्व० श्री फकीर मौहम्मद निवासी-मौहम्मदाबाद, जनपद-ज्योतिबा फूले नगर- 244235 के पक्ष में स्वीकृत एवं निष्पादित है, का निरीक्षण खनन विभाग व राजस्व विभाग के साथ संयुक्त रूप से किया गया।

विषयगत क्षेत्र के लिये पूर्व में निर्गत पर्यावरण स्वच्छता प्रमाण पत्र की अवधि समाप्त हो जाने के कारण बालू खनन पट्टा क्षेत्र में दिनांक 31.03.2023 से खनन/परिवहन कार्य पूर्णतः बन्द है। निरीक्षण के समय उक्त क्षेत्र में बालू खनन के नये चिन्ह परिलक्षित नहीं हुये।

अतः आख्या सेवा में प्रेषित।


तहसीलदार
लोनी


वरिष्ठ सर्वेक्षक
क्षेत्रीय कार्यालय गाजियाबाद।


ज्योत् खान अधिकारी
गाजियाबाद।


उपजिलाधिकारी
लोनी।

जॉच आख्या।

दिनांक 18.05.2023 को जनपद गाजियाबाद के तहसील लोनी क्षेत्रान्तर्गत ग्राम पचायरा खण्ड-1 गाटा संख्या 8मि0, 9मि0, 10मि0, 11मि0, 12 मि0, 13मि0, 17मि0, 18, 19, 20मि0, 21मि0, 22मि0, 25मि0, 26मि0, 27मि0, 30मि0, 37मि0, 38मि0, 39मि0, 40मि0, 41मि0, 53मि0, 54मि0, 55मि0, 56मि0, 57मि0, 237मि0, 238मि0, 239मि0, 240मि0, क्षेत्रफल 16.183 है0 में बालू खनन पट्टा 05 वर्ष की अवधि के लिये श्री मुमताज अली पुत्र स्व0 श्री फकीर मौहम्मद निवासी, मौहम्मदाबाद, जनपद-ज्योतिबा फूले नगर-244235 के पक्ष में स्वीकृत एवं निष्पादित है, का निरीक्षण अद्योहस्ताक्षरी द्वारा किया गया। निरीक्षण के समय बालू खनन पट्टा क्षेत्र में खनन/परिवहन कार्य पूर्णतः बन्द पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत है:-



पूर्व मे भी उपजिलाधिकारी लोनी, ज्येष्ठ खान अधिकारी, वरिष्ठ सर्वेक्षक एवं तहसीलदार, लोनी, गाजियबाद की संयुक्त जॉच दिनांक 19.04.2023 को संयुक्त निरीक्षण किया गया है, जिसके समय भी खनन का कार्य बन्द पाया गया था।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(Handwritten signature)

(एन0के0 पाण्डेय)

सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Sunil_docs